सूचना

(कंपनी (निगमन) नियम, 2014 के नियम 30 के अनुसार)
केंद्रीय सरकार के समक्ष,
क्षेत्रीय निदेशक, उत्तरी क्षेत्र
के मामले में
कंपनी अधिनियम, 2013, कंपनी अधिनियम, 2013 की धारा 13(4) और कंपनी (निगमन) नियम, 2014 के नियम 30(6)(क)
और
के मामले में
वी जोन हॉस्पिटैलिटी प्राइवेट लिमिटेड (सीआईएनः U55101DL2009PTC193257)
जिसका पंजीकृत कार्यालय प्लॉट संख्या 128, दूसरी मंजिल, मुख्य छतरपुर रोड, असोला फतेहपुर बेरी, दक्षिण पश्चिम दिल्ली, नई दिल्ली, दिल्ली दु 110 074 में स्थित है।

.... याचिकाकर्ता

एतत द्वारा आम जनता को सूचित किया जाता है कि कंपनी, कंपनी अधिनियम, 2013 की धारा 13 के तहत केंद्र सरकार को आवेदन करने का प्रस्ताव करती है, जिसमें 25.02.2026 को आयोजित असाधारण आम बैठक में पारित विशेष प्रस्ताव के अनुसार कंपनी के मेमोरेंडम ऑफ एसोसिएशन में परिवर्तन की पुष्टि मांगी जाएगी, ताकि कंपनी अपना पंजीकृत कार्यालय ''राष्ट्रीय राजधानी क्षेत्र दिल्ली'' से ''तेलंगाना राज्य'' में स्थानांतरित कर सके।

कंपनी के पंजीकृत कार्यालय में प्रस्तावित परिवर्तन से जिनके हितों पर प्रभाव पड़ने की संभावना है, वे अपने हितों की प्रकृति और विरोध के कारणों का उल्लेख करते हुए हलफनामे के साथ अपनी आपत्तियाँ क्षेत्रीय निदेशक, उत्तरी क्षेत्र –1, बी–2 विंग, दूसरी मंजिल, पं. दीनदयाल अंत्योदय भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली – 110 003 को इस सूचना के प्रकाशन की तिथि से चौदह दिनाके भीतर प्रस्तुत कर सकते हैं, या करवा सकते हैं, या पंजीकृत डाक द्वारा भेज सकते हैं। इसकी एक प्रति आवेदक कंपनी के पंजीकृत कार्यालय को भी भेजी जानी चाहिए, जिसका पता नीचे दिया गया है:

पंजीकृत कार्यालयः प्लॉट संख्याः 128, दूसरी मंजिल, मेन छतरपुर रोड, असोला फतेहपुर बेरी, दक्षिण पश्चिम दिल्ली, नई दिल्ली, दिल्ली – 110 074।

वी जोन हॉस्पिटैलिटी प्राइवेट लिमिटेड के लिए
हस्ता/–
विरलं राजेश विजयलक्ष्मी
निदेशक
डीआईएनः 08503243

दिनांकः 03.03.2026
स्थानः नई दिल्ली

संस्कृति मंत्रालय
भारत सरकार

समसामयिक अध्ययन केन्द्र
प्रधानमंत्री संग्रहालय एवं पुस्तकालय
द्वारा आयोजित
वार्ता
फ्रॉम हिस्टेरिकल वुमोन टू वैलिएंट मदर्सः
द आफ्टरलाइव्स ऑफ नूपी लान मूवमेंट इन मणिपुर
में
आप सादर आमंत्रित है।
वक्ताः
डॉ. एल. गीतारानी देवी
फेलो, प्रधानमंत्री संग्रहालय एवं पुस्तकालय
दिनांकः 05 मार्च 2026, समयः अपराह्न 3:00 बजे
स्थलः
संगोष्ठी कक्ष
प्रधानमंत्री संग्रहालय एवं पुस्तकालय
तीन मूर्ति भवन, नई दिल्ली
सभी का स्वागत है।
आमंत्रण प्राप्त करने के लिए हमें ईमेल करें **ccs2nmml@gmail.com**
CBC09142/12/0062/2526

SBI
नेटवर्क टेक्नोलॉजी विभाग, भारतीय स्टेट बैंक, ग्लोबल आईटी–सेन्टर
सेक्टर–11, सीबीडी बेलापुर, नवी मुंबई – 400614

शुद्धिपत्र – 8

नेटवर्क परफॉर्मन्स मॉनिटरिंग आणि डायग्नोस्टिक (एनपीएमडी) समाधान की खरीद के लिए कृपया आरएफपी क्र. SBI/GITC/NWTech/2025-26/1411 दिनांकित 20.11.2025 को देखें. शुद्धिपत्र–8 दिनांकित 27.02.2026 को बैंक की वेबसाइट **https://sbi.bank.in** पर प्रोक्योरमेंट न्यूज के अंतर्गत या ई–प्रोक्योरमेंट एजेन्सी पोर्टल **https://etender.sbi/SBI/** पर देखा जा सकता है.

स्थानः नवी मुंबई — हस्ताक्षर/– उप महाप्रबंधक
दिनांकः 04.03.2026 — (नेटवर्क टेक्नोलॉजी विभाग)

हीरो हाउसिंग फाइनेंस लिमिटेड
पंजीकृत कार्यालय : 09, सामुदायिक केंद्र, बसंत लोक, वसंत विहार, नई दिल्ली – 110057
फोनः 011 49267000, टोल फ्री नंबरः 1800 212 8800,
ईमेलः customer.care@herohfl.com वेबसाइटः www.herohousingfinance.com
सीआईएन : U65192DL2016PLC30148
संपर्क पताः द्वितीय तल, ए–6, सेक्टर–4, नोएडा, गौतम बुद्ध नगर, उत्तर प्रदेश–201301

कब्जा–सूचना (अचल संपत्तियों के लिए)
(प्रतिभूति हित प्रवर्तन नियमन, 2002 के नियम 8(1) के साथ पठित परिशिष्ट ए के अनुसार)

जबकि अधोहस्ताक्षरी हीरो हाउसिंग फाइनेंस लिमिटेड के अधिकृत अधिकारी होने के नाते, वित्तीय संपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत और प्रतिभूति ब्याज (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, उधारकर्ताओं को नोटिस में उल्लिखित राशि को उक्त नोटिस की तारीख से 60 दिन के भीतर चुकाने के लिए नीचे उल्लिखित एक मांग नोटिस जारी किया।

उधारकर्ता उक्त राशि चुकाने में विफल रहने पर, एतद्वारा विशेष रूप से उधारकर्ता और आम जनता को नोटिस दिया जाता है कि अधोहस्ताक्षरी ने उक्त अधिनियम धारा 13(4) के साथ पठित उक्त नियमों के नियम 8 के प्रदत्त शक्तियों का प्रयोग करते हुए, यहाँ विवरणित निम्नलिखित, सम्पत्तियों का कब्जा ले लिया है।

विशेष रूप से उधारकर्ता और सामान्य रूप में जनता को उक्त संपत्ति के साथ सौदा न करने की चेतावनी दी जाती है और संपत्ति के साथ कोई भी लेनदेन नीचे दी गई राशि के साथ नीचे उल्लिखित तारीख से दंडात्मक ब्याज, शुल्क, लागत आदि हीरो हाउसिंग फाइनेंस लिमिटेड के प्रभार के अधीन होगा।

प्रतिभूति परिसंपत्तियों को भुनाने के लिए उपलब्ध समय के संबंध में, अधिनियम की धारा 13 की उप–धारा (8) के प्रावधानों के लिए उधारकर्ता का ध्यान आकर्षित किया जाता है।

ऋण खाता संख्याः	बाध्यताधारी (ओं)/कानूनी उत्तराधिकारी(ओं)/कानूनी प्रतिनिधि(ओं) का नाम	मांग सूचना की तिथि / मांग सूचना के अनुसार राशि	कब्जा– तिथि (रचनात्मक/भौतिक)
HHFNOIHOU22000 025734	अरुण पुत्र राधाकिशन, हेमलता पांडे	17–दिसंबर–25 दिनांक 15.12.2025 रु. 14,27,626 /–	27–फरवरी–26 (प्रतीकात्मक)
प्रतिभूति परिसम्पत्तियो/अचल संपत्तियो का विवरणः आवासीय फ्लैट संख्या एसएफ–01, द्वितीय मंजिल, सामने की ओर दाहिनी ओर, छत सहित, प्लॉट संख्या ए–151, खसरा संख्या 349, क्षेत्रफल 568 वर्ग फुट (अर्थात 52.76 वर्ग मीटर), रेल विहार सहकारी आवास समिति लिमिटेड, हसबस्त ग्राम, सदुलाबाद, लंदन, गाजियाबाद, उत्तर प्रदेश। प्लॉट संख्या ए–151 की चौहद्दीः पूर्वः प्लॉट संख्या ए–152, पश्चिमः प्लॉट संख्या ए–150, उत्तरः 30 फीट चौड़ी सड़क, दक्षिणः प्लॉट संख्या ए–40			
HHFDELHOU19000 001874	राजेश कुमार, आरती पत्नी राजेश कुमार	19–दिसंबर–2025 15–दिसंबर–2025 तक रु. 12,00,563 /–	02.03.2026 (प्रतीकात्मक)
प्रतिभूति परिसम्पत्तियों धअचल संपत्तियो का विवरणः फ्लैट संख्या जीएफ–2 (भू–मंजिल, एलआईजी के पीछे) बिना छत के अधिकार के, प्लॉट संख्या बी132, खसरा संख्या 1307 पर निर्मित, क्षेत्रफल 39.71 वर्ग मीटर, हयात एन्क्लेव, ग्राम लोनी, परगना और तहसील लोनी, जिला गाजियाबाद–201102, सीमाएँ इस प्रकार हैं: पूर्वः अन्य की संपत्ति, पश्चिमः 7.5 मीटर रास्ता, उत्तरः प्लॉट संख्या बी–131, दक्षिणः प्लॉट संख्या बी–133			

दिनांकः– 04/03/2026, — **हस्ता./–**
स्थानः– गाजियाबाद — **अधिकृत अधिकारी, कृते हीरो हाउसिंग फाइनेंस लिमिटेड**

सूचना

भारतीय दिवाला और शोधन अक्षमता बोर्ड (परिसमापन प्रक्रिया) विनियम, 2016 के विनियमन 37ए के साथ पठित दिवाला और शोधन अक्षमता संहिता, 2016 (''कोड'') के अंतर्गत आसानी से प्राप्त न होने वाली परिसंपत्ति (''एनआरआरए'') के हस्तांतरण के लिए रूचि की अभिव्यक्ति आमंत्रित करने हेतु

मेसर्स एवेंचुरा कंपोनेंट्स प्राइवेट लिमिटेड (परिसमापन में)
सीआईएनः – U51505DL1997PTC089785
के मामले में

अधोहस्ताक्षरी द्वारा सामान्य रूप से जनता को नोटिस दिया जाता है कि भारतीय दिवाला और शोधन अक्षमता बोर्ड (परिसमापन प्रक्रिया) विनियमों 2016 के नियम 37ए के साथ पठित दिवाला और शोधन अक्षमता संहिता, 2016 (कोड) के प्रावधानों के तहत इच्छुक समनुदेशिती को मैसर्स एवेंचुरा कंपोनेंट्स प्राइवेट लिमिटेड (परिसमापन में) (''कॉर्पोरेट देनदार'') की निम्नलिखित आसानी से प्राप्त न होने वाली परिसंपत्ति (एनआरआरए) की पेशकश की जा रही है। कॉर्पोरेट देनदार की संपत्ति को **''जैसा है कि जहां है और बिना सहारा** के आधार पर'' सौंपा या हस्तांतरित किया जाएगा।

साझाकरण तंत्रः पारस्परिक रूप से सहमत शर्तों के आधार पर असाइनमेंट समझौते में निर्दिष्ट किया जाएगा।

संपत्ति का विवरण इस प्रकार हैः

1. माननीय राष्ट्रीय कंपनी विधि अधिकरण, नई दिल्ली पीठ–VI के समक्ष आई.ए संख्या–1531/2025 के तहत लंबित आवेदन के सभी अधिकार, जो भारतीय दिवाला और शोधन अक्षमता बोर्ड (समापन प्रक्रिया) विनियम, 2016 के विनियम 10 और एनसीएलटी नियम, 2016 के नियम 11 के साथ पठित, मैसर्स एवेंचुरा कंपोनेंट्स प्राइवेट लिमिटेड (कॉर्पोरेट ऋणी) की समापन कार्यवाही से उत्पन्न हुए हैं, यह आवेदन वर्ष 2017–2018 के दौरान आयातित उन वस्तुओं से संबंधित कष्टसाध्य संपत्ति के परित्याग हेतु है, जो वर्तमान में सीमा शुल्क कार्यालय की अभिरक्षा में मुंबई पोर्ट, न्हावा शेवा, जेएनपीटी के इम्पोर्ट बॉन्ड सेक्शन में हैं
2. दिवाला और दिवालियापन संहिता, 2016 की धारा 45, 50 और 66 के साथ धारा 43 के तहत आईए संख्या–3593/एनडी/2022 में आवेदन, कॉर्पोरेट देनदार के पूर्व प्रबंधन/निलंबित बोर्ड के खिलाफ माननीय एनसीएलटी, नई दिल्ली के समक्ष समाधान पेशेवर द्वारा अधिमान्य, कम मूल्यांकन, धोखाधड़ी और जबरन लेनदेन से बचने के लिए दायर किया गया। उक्त आवेदन वर्तमान में माननीय एनसीएलटी, नई दिल्ली बेंच VI के समक्ष निर्णय हेतु लंबित है और मैसर्स एवेंचुरा कम्पोनेंट्स प्राइवेट लिमिटेड (परिसमापन के अधीन) की परिसमापन संपदा का हिस्सा है।

इच्छुक पक्ष अधिक जानकारी के लिए परिसमापक को cirp.aventuracomp@gmail.com पर ईमेल भेज सकते हैं। समयसीमा निम्नलिखित होगी: –

ईओआई के निमंत्रण के प्रकाशन की तिथि	04–03–2026
पात्रता दस्तावेज जमा करने की अंतिम तिथि	19–03–2026
योग्य प्रतिभागियों की घोषणा की तिथि	21–03–2026
निरीक्षण / उचित परिश्रम की अंतिम तिथि	28–03–2026
ईएमडी प्रस्तुत करने की तिथि	03–04–2026
नीलामी की तिथि	05–04–2026

परिसमापक हितधारकों परामर्श समिति के परामर्श से प्राप्त प्रस्तावों की समीक्षा पर आगे की प्रक्रिया, नियम और शर्तों आदि की सलाह देगा। परिसमापक प्राप्त सभी या किसी भी प्रस्ताव को अस्वीकार करने का अधिकार सुरक्षित रखता है।

अनिल कुमार मित्तल
मेसर्स एवेंचुरा कंपोनेंट्स प्राइवेट लिमिटेड का परिसमापक (परिसमापन में)
पंजी. नं. IBBI/IPA-003/IP-N00305/2020-2021/13289
पताः – मकान नं. 212/2, स्ट्रीट नंबर 4, पदम नगर, किशन गंज, हिंदी अकादमी पदम नगर के पास, उत्तर, राष्ट्रीय राजधानी क्षेत्र दिल्ली – 110007
फोनः – +91 9810056386
ईमेल आईडीः – cirp.aventuracomp@gmail.com, fcs.akmittal@gmail.com

तिथिः 04.03.2026
स्थानः नई दिल्ली

सार्वजनिक सूचना

पी (आईबी) संख्या–630 (पीबी)/2019
माननीय नेशनल कम्पनी लॉ ट्रिब्यूनल प्रिंसिपल बेंच : नई दिल्ली के आदेश के अनुसार, दिनांक : 13.01.2026
स्टेट बैंक, ऑफ इंडिया बनाम मस्ताना फूड्स प्राईवेट लिमिटेड, के मामले में
आईए. नं.–2553/2025
सुनवाई की अगली तारीख 09.03.2026
न्याय के हित में और कानून की सही प्रक्रिया सुनिश्चित करने के लिए आईए नं.–2553/2025 में निम्नलिखित प्रतिवादियों को प्रकाशन जारी किया जा रहा है

प्रतिवादी संख्या	प्रतिवादी का नाम	आर.पी. के पास उपलब्ध प्रतिवादी का पता
प्रतिवादी संख्या नं. 4	एकेएम फूड्स प्राइवेट लिमिटेड	कार्यालय का पता : सीवान गेट कैथल हरियाणा–136027
प्रतिवादी संख्या नं. 5	जय ट्रेडिंग कम्पनी	कार्यालय का पता : 1238, चौथा फ्लोर, रंग महल, नॉवेल्टी सिनेमा के पीछे, दिल्ली–110006
प्रतिवादी संख्या नं. 6	ताज ट्रेडिंग कम्पनी	कार्यालय का पता : 1238, चौथा फ्लोर, रंग महल, नॉवेल्टी सिनेमा के पीछे, दिल्ली–110006
प्रतिवादी संख्या नं. 7	नकुल ट्रेडिंग कम्पनी	कार्यालय का पता : 1238, चौथा फ्लोर, रंग महल, नॉवेल्टी सिनेमा के पीछे, दिल्ली–110006
प्रतिवादी संख्या नं. 8	केशव ट्रेडिंग कम्पनी	कार्यालय का पता : 1238, चौथा फ्लोर, रंग महल, नॉवेल्टी सिनेमा के पीछे, दिल्ली–110006
प्रतिवादी संख्या नं. 9	कान्हा ट्रेडिंग कम्पनी	कार्यालय का पता : 2251, 2693, गली पटेय वाली नया बाजार, दिल्ली–110006
प्रतिवादी संख्या नं. 10	डी. एस ट्रेडिंग कम्पनी	कार्यालय का पता : 2251, तीसरा फ्लोर, गली रघुनंदन नया बाजार दिल्ली–110006
प्रतिवादी संख्या नं. 11	दीपक एग्रो इंडिया	कार्यालय का पता : 2251/2693, दूसरा फ्लोर, गली रघुनंदन नया बाजार दिल्ली–110006
प्रतिवादी संख्या नं. 12	जगदंबा एंटरप्राइजेज	कार्यालय का पता : 2650/2, फर्स्ट फ्लोर, गली रघुनंदन नया बाजार दिल्ली–110006
प्रतिवादी संख्या नं. 13	के. के एंटरप्राइजेज	कार्यालय का पता : 2251/2 तीसरा फ्लोर, गली रघुनंदन नया बाजार दिल्ली–110006
प्रतिवादी संख्या नं. 14	श्री महादेव फूड्स	कार्यालय का पता : 2650/2, दूसरा फ्लोर, गली रघुनंदन नया बाजार दिल्ली–110006
प्रतिवादी संख्या नं. 15	स्वास्तिक ट्रेडर्स	कार्यालय का पता : ए–7/54 फर्स्ट फ्लोर, रोहिणी, दिल्ली–110085
प्रतिवादी संख्या नं. 16	महावीर प्रसाद सुरेश कुमार	कार्यालय का पता : 4107, कमरा नंबर 209, दूसरा फ्लोर नया बाजार, दिल्ली–110006
प्रतिवादी संख्या नं. 17	कल्कि ट्रेडिंग कम्पनी	कार्यालय का पता : 1973/1, फ्लैट नंबर 15, तीसरा फ्लोर, डॉक्टर कॉम्प्लेक्स लम्पुरा रोड नरेला दिल्ली–110040
प्रतिवादी संख्या नं. 18	गोयल ब्रदर्स	कार्यालय का पता : 2237, फर्स्ट फ्लोर, गली रघुनंदन नया बाजार दिल्ली–110006
प्रतिवादी संख्या नं. 19	विदेशों में सर्वश्रेष्ठ	कार्यालय का पता : 2257, फर्स्ट फ्लोर, गली रघुनंदन नया बाजार दिल्ली–110006

ऊपर दिए गए केस में, प्रतिवादी को रिजॉल्यूशन प्रोफेशनल के पास मौजूद पते पर स्पीड पोस्ट से सर्विस नहीं दी जा सकी, इसलिए रिजॉल्यूशन प्रोफेशनल, मेसर्स मस्ताना फूड्स प्राईवेट लिमिटेड के मामले में आईए नं. 2553/2025 में पब्लिकेशन के जरिए सर्विस के बदले हुए तरीके के रेस्पोंडेंट को सर्विस दे रहे हैं।

हस्ता/–
अमित अग्रवाल
दिवाला पेशेवर
पंजीकरण संख्या : IBBI/IPA-002/IP-N00422/2017-18/10456
रिजॉल्यूशन प्रोफेशनल के लिए
मैसर्स मस्ताना फूड्स प्राईवेट लिमिटेड (सीआईआरपी के तहत)
विजय चौक, लक्ष्मी नगर, नई दिल्ली–110092
ip.mastanafoods@gmail.com
+91 98112 72307

दिनांक : 02.03.2026
स्थान : नई दिल्ली

सैटिन हाउसिंग फाइनेंस लिमिटेड
Satin Housing Finance Ltd. THE ANSWER IS HOME
पंजीकृत कार्यालयः पाँचवी मंजिल, कुंदन भवन, आजादपुर कमर्शियल कॉम्प्लेक्स, आजादपुर, नई दिल्ली–110033
कॉर्पोरेट कार्यालयः प्लॉट संख्या 492, उद्योग विहार, फेज–3, गुरुग्राम, हरियाणा–122016

नीलामी सह बिक्री के लिए सार्वजनिक सूचना

वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण एवं प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के अंतर्गत सैटिन हाउसिंग फाइनेंस लिमिटेड के प्राधिकृत अधिकारी द्वारा उधारकर्ता/ऋणकर्ताओं से देय राशि की वसूली हेतु नीचे उल्लिखित सुरक्षित आस्तियों का कब्जा लेने के अनुसरण में, अधोहस्ताक्षरी द्वारा नीचे वर्णित अचल संपत्ति की खरीद हेतु सील. बंद लिफाफों में प्रस्ताव आमंत्रित किए जाते हैं, जो भौतिक कब्जे में है और 03–04–2026 को ''जैसी है जहाँ है और जैसी है जैसी है'' के आधार पर बेची जाएगी, जिसका विवरण नीचे दिया गया है: –

क्र. सं.	ऋण खाता संख्या / उधारकर्ता(ओं) /सह–उधारकर्ता(ओं) /गारंटर(ओं) के नाम और पता	मांग सूचना की तिथि और मांग की राशि	आरक्षित मूल्य और (ईएमडी)
1	**ऋण संख्याः** LAKPRO822&00005500 **1). कृष्णा साह पुत्र शीतल प्रसाद (उधारकर्ता) 2). विरल साहा पुत्र सतशिह चंद्र साह (सह–उधारकर्ता) निवासीः** गुजरात अपार्टमेंट, फ्लैट नंबर 301, 15/70 सिविल लाइन्स, कानपुर वेस्ट एस.ओ., कानपुर नगर, उत्तर प्रदेश – 208001	**29–10–2023 दिनांक 08–10–2023 तक देय राशि 18,76,319/– रुपये (अठारह लाख छिहत्तर हजार तीन सौ उन्नीस रुपये मात्र) है, जिस पर 08–10–2023 से पूर्ण भुगतान होने तक ब्याज और शुल्क भी लागू होंगे।**	**आरक्षित मूल्य – 24,00,000/– रुपये (केवल चौबीस लाख रुपये) ईएमडी – 2,40,000/– रुपये (केवल दो लाख चालीस हजार रुपये)**
अचल संपत्ति का विवरण – मकान संख्या 12, एच.आई.जी. ब्लॉक संख्या जी, योजना संख्या 39, मोहल्ला गंगा विहार, जाजमऊ, कानपुर नगर में स्थित मकान संख्या 302 की तीसरी मंजिल पर स्थित है, जिसका क्षेत्रफल 750 वर्ग फुट है। इसकी सीमाएँ इस प्रकार हैं: पूर्व – मकान संख्या 1, पश्चिम – 9.5 मीटर सड़क, उत्तर – मकान संख्या 11, दक्षिण – केडीए भूमि।			
2	**ऋण संख्याः** LALKW0821&00003327 **1). पंकज कुमार पुत्र अमरनाथ (ऋणकर्ता) 2). अनु त्रिपाठी (सह–ऋणकर्ता) निवासीः** रापति नगर, मकान संख्या बी–20, रापति नगर फेज–4, गोरखपुर (टाटा कंसल्टेंसी कार्यालय के पास), आरोग्य मंदिर एस.ओ., गोरखपुर, उत्तर प्रदेश – 273003	**13–08–2025 दिनांक 09–07–2025 तक देय राशि 10,03,821/– रुपये (दस लाख तीन हजार आठ सौ इक्कीस रुपये मात्र) है, जिस पर 09–07–2025 से पूर्ण भुगतान होने तक ब्याज और प्रभार लागू होंगे।**	**आरक्षित मूल्य – 10,28,160/– रुपये (दस लाख अट्ठाईस हजार एक सौ साठ रुपये मात्र) ईएमडी – 1,02,816/– रुपये (एक लाख दो हजार आठ सौ सोलह रुपये मात्र)**
अचल संपत्ति का विवरण – 48.327 वर्ग मीटर (520 वर्ग फुट) क्षेत्रफल वाले भूखंड पर निर्मित मकान का एक भाग, जो खसरा संख्या 277 का हिस्सा है और भामरौली शाहपुर, वार्ड हैदरगंज, जिला लखनऊ, उत्तर प्रदेश में स्थित है। इसकी सीमाएँ इस प्रकार हैं: पूर्व – 18 फुट चौड़ा रास्ता, पश्चिम – सुमन देवी का भूखंड, उत्तर – पुष्पलता गुप्ता का मकान, दक्षिण – पूरन उर्फ घ्घन्नहा पुत्र स्वर्गीय भीखा की अराजी।			
3	**ऋण संख्याः** LAKPRO323&00007642 **1). योगिता गुल्ला पत्नी राजीव कुमार (ऋणकर्ता) 2). राजीव कुमार पुत्र विनोद कुमार (सह–ऋणकर्ता) निवासीः** प्लॉट संख्या 14, कुंती नगर, बर्रा–2, बर्रा, कानपुर नगर, उत्तर प्रदेश – 208027	**08–02–2025 08–01–2025 तक देय राशि 28,10,009/– रुपये (केवल अट्ठाईस लाख दस हजार नौ रुपये), साथ ही 08–01–2025 से पूर्ण भुगतान तक का ब्याज और प्रभार।**	**आरक्षित मूल्य – 35,34,300 रुपये (पैंतीस लाख चौंतीस हजार तीन सौ रुपये मात्र) ईएमडी – 3,53,430 रुपये (तीन लाख तिरपन हजार चार सौ तीस रुपये मात्र)**
अचल संपत्ति का विवरणः – मकान संख्या 126/22 की तीसरी मंजिल पर स्थित फ्लैट संख्या टी–3, क्षेत्रफल 99.53 वर्ग मीटर, भूमि का अविभाजित हिस्सा 26.118 वर्ग मीटर, ब्लॉक–I, गोविंद नगर, कानपुर नगर। सीमाएँ इस प्रकार हैं: पूर्व – 30 फीट चौड़ी सड़क, पश्चिम – प्लॉट संख्या 59, उत्तर – प्लॉट संख्या 47, दक्षिण – प्लॉट संख्या 49। पंजीकरण तिथिः 04.05.2023, बुक संख्या 01, वॉल्यूम संख्या 25957, पृष्ठ संख्या 199–230, विलेख संख्या 4047।			

1. निर्धारित निविदा प्रपत्रों में मुहरबंद प्रस्ताव, अग्रिम राशि सहित, कॉर्पोरेट कार्यालय में जमा करने की अंतिम तिथि 31–03–2026 है। पता ऊपर दिया गया है। जो निविदाएँ नहीं भरी जाती हैं या अंतिम तिथि के बाद प्राप्त होती हैं, उन्हें अमान्य माना जाएगा और तदनुसार अस्वीकार कर दिया जाएगा। अग्रिम राशि पर कोई ब्याज नहीं दिया जाएगा।
2. संपत्ति के लिए प्रस्ताव खोलने की तिथि 19.03.2026 को उपरोक्त कॉर्पोरेट कार्यालय के पते पर प्रातः 11:00 बजे है। निविदा प्राधिकृत अधिकारी की उपस्थिति में खोली जाएगी।
3. अचल संपत्ति के निरीक्षण की तिथि 19.03.2026 को प्रातः 11:00 बजे से सायं 4:00 बजे के बीच है।
4. नोटिस में बकाया राशि पर ऋण समझौते के अनुसार लागू ब्याज लिया जाएगा और आकस्मिक व्यय, लागत आदि उसकी वसूली तक देय होंगे।
5. ऋणी और गारंटर को बिक्री के समय व्यक्तिगत रूप से उपस्थित रहने का नोटिस दिया जाता है और वे बिक्री के नियमों और शर्तों के विवरण के अनुसार, ऊपर वर्णित अचल संपत्ति खरीदने के इच्छुक क्रेताओं/खरीदारों को ला सकते हैं।
6. ऋणकर्ता(ओं) और गारंटर(ओं) को नीलामी की तिथि से पहले उपरोक्त राशि का भुगतान करने के लिए सरफेसी अधिनियम 2002 के तहत 30 दिनों का बिक्री नोटिस दिया जाता है। ऐसा न करने पर अचल संपत्ति की नीलामी कर दी जाएगी और शेष राशि, यदि कोई हो, ब्याज और लागत सहित वसूल की जाएगी। यदि ऋणी बिक्री की तिथि से पहले सैटिन हाउसिंग फाइनेंस लिमिटेड को देय राशि का पूरा भुगतान कर देता है, तो नीलामी रोक दी जाएगी।
7. नीलामी बिक्री के विस्तृत नियम और शर्तें निर्धारित निविदा प्रपत्र में शामिल हैं। निविदा प्रपत्र उपरोक्त कॉर्पोरेट कार्यालय में उपलब्ध हैं।
8. अचल संपत्ति उच्चतम बोली लगाने वाले को बेची जाएगी। हालाँकि, यदि आवश्यक समझा जाए तो अधोहस्ताक्षरी के पास आपसी बोली की अनुमति देने का पूर्ण विवेकाधिकार सुरक्षित है।
9. कंपनी संपत्ति पर किसी भी देनदारी के लिए जिम्मेदार नहीं है जो कंपनी के ज्ञान में नहीं है।

अधिक जानकारी के लिए, उपर्युक्त कॉर्पोरेट कार्यालय पते पर प्राधिकृत अधिकारी श्री अमित त्यागी से उनके मोबाइल नंबर 7042670547 पर संपर्क करें।

स्थानः गुरुग्राम, — **हस्ताक्षरकर्ता/–, प्राधिकृत अधिकारी**
दिनांकः 03.03.2026 — **सैटिन हाउसिंग फाइनेंस लिमिटेड**

फॉर्म बी
सार्वजनिक सूचना
(दिवाला और दिवालियापन के विनियम 12 के तहत भारतीय बोर्ड (परिसमापन प्रक्रिया) विनियम, 2016)

मेसर्स लायन बिल्डकॉन प्राइवेट लिमिटेड
के हितधारकों के विवरण के ध्यानार्थ

प्रासंगिक विवरण

क्र.सं.	विवरण	विवरण
1	कॉर्पोरेट देनदार का नाम	मेसर्स लायन बिल्डकॉन प्राइवेट लिमिटेड
2	कॉर्पोरेट देनदार के निगमन की तिथि	23/01/2007
3	प्राधिकरण जिसके अंतर्गत कॉर्पोरेट देनदार निगमित/ पंजीकृत है	कंपनी रजिस्ट्रार, दिल्ली और हरियाणा राष्ट्रीय राजधानी क्षेत्र
4	कॉर्पोरेट पहचान संख्या / कॉर्पोरेट देनदार की सीमित देयता पहचान संख्या	U55101DL2007PTC158265
5	कॉर्पोरेट देनदार के पंजीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो) का पता	रजि. कार्यालय – बी–132, एस.एफ., के.एच नं 776/704/508, गली नंबर – 7 हरदेव पुरी, शांदारा, दिल्ली – 110093, भारत।
6	दिवाला समाधान प्रक्रिया बंद होने की तिथि	28 जनवरी 2026
7	कॉर्पोरेट देनदार की परिसमापन प्रारंभ तिथि	29 जनवरी 2026 (माननीय न्यायनिर्णायक प्राधिकारी, दिल्ली, बेंच II द्वारा IA-31/ND/2025 में (IB)&590/ND/2023 में 29 जनवरी 2026 को पारित आदेश, जो 3 फरवरी 2026 को प्राप्त हुआ)
8	इन्सॉल्वेंसी प्रोफेशनल परिसमापक के रूप में कार्य करने वाले का नाम एवं पंजीकरण संख्या10	गौरव कपूर IBBI/IPA-001/IP-P01283/2018-2019/12002
9	बोर्ड के साथ पंजीकृत परिसमापक का पता और ईमेल	पताः 12बी, पॉकेट–111, फेज–1, मयूर विहार, दिल्ली–110091 **ई–मेलः** gauray.kapoor@icai.org
10	परिसमापक के साथ पत्राचार के लिए उपयोग किया जाने वाला पता और ई–मेल	**पताः 12बी, पॉकेट–111, फेज–1, मयूर विहार, दिल्ली–110091 ई–मेलः** lionbuildconcirp@rediffmail.com
11	दावा प्रस्तुत करने की अंतिम तिथि	04 April 2026

एततद्वारा सूचित किया जाता है कि माननीय राष्ट्रीय कंपनी विधि न्यायाधिकरण, दिल्ली, बेंच II ने संहिता की धारा 33 के तहत 29 जनवरी 2026 को मेसर्स लायन बिल्डकॉन प्राइवेट लिमिटेड के परिसमापन की शुरुआत का आदेश दिया है (आदेश 3 फरवरी 2026 को प्राप्त हुआ)।

मेसर्स लायन बिल्डकॉन प्राइवेट लिमिटेड के हितधारकों से अनुरोध है कि वे 3 अप्रैल 2026 को या उससे पहले मद 10 के सामने उल्लिखित पते पर परिसमापक को अपने दावों का प्रमाण प्रस्तुत करें।

वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक माध्यम से ही प्रस्तुत करना होगा। अन्य सभी हितधारक व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से दावों का प्रमाण प्रस्तुत कर सकते हैं।

यदि कोई हितधारक परिसमापन प्रक्रिया के दौरान अपने दावे प्रस्तुत नहीं करता है, तो दिवालियापन एवं दिवालियापन बोर्ड ऑफ इंडिया (कॉर्पोरेट व्यक्तियों के लिए दिवालियापन समाधान प्रक्रिया) विनियम, 2016 के तहत कॉर्पोरेट दिवालियापन समाधान प्रक्रिया के दौरान ऐसे हितधारक द्वारा प्रस्तुत किए गए दावों को धारा 38 के तहत प्रस्तुत किया गया माना जाएगा।

झूठे या भ्रामक दावे के प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा।
परिसमापक का नाम और हस्ताक्षरः गौरव कपूर
आईबीबीआई पंजीकरण संख्याः IBBI/IPA-001/IP-P01283/2018-2019/12002
एएफए वैधता तिथिः 30–09–2027
लायन बिल्डकॉन प्राइवेट लिमिटेड के मामले में परिसमापक।
ईमेल आईडीः gauray.kapoor@ical.org
मोबाइल नंबरः +919868215520

दिनांकः 04.03.2026
स्थानः नई दिल्ली

Continued from previous page

Sr. No.	Particulars	Price (in ₹ per Equity Share)
a)	The highest negotiated price per share of the Target Company for acquisition under the agreements attracting the obligations to make a public announcement of an open offer i.e., Share Purchase Agreement	₹ 8/-
b)	The volume-weighted average price paid or payable for acquisition, by the Acquirers, during the fifty-two weeks immediately preceding the date of PA;	Not Applicable
c)	The highest price paid or payable for any acquisition, by the Acquirers, during the twenty-six weeks immediately preceding the date of PA	Not Applicable
d)	The volume-weighted average market price of equity shares for a period of sixty trading days immediately preceding the date of the PA as traded on the BSE, being the stock exchange where the maximum volume of trading in the equity shares of the Target Company are recorded during such period	Not Applicable as the Equity shares of the Target Company are Infrequently Traded
e)	Where the shares are not frequently traded, the price determined by independent Registered Valuer taking into account valuation parameters per Equity Share including, book value, comparable trading multiples, and such other parameters as are customary for valuation of shares	₹ 8.50/-**
f)	The per equity share value computed under Regulation 8(5) of the SEBI (SAST) Regulations, 2011, if applicable	Not Applicable*

**Not applicable since this is not an indirect acquisition.*

***Mr. N V Subbarao Kesavarapu, IBBI Registered Valuer- (Registration No. IBBI/RV/02/2019/12292) having office at Pratima Arcade, Karnataka Building, Flat 201, KPHB Phase 6, Kukatpally, Hyderabad, Telangana, 500072, Email Id:- knvsubbarao@gmail.com vide valuation report dated February 23, 2026 hereby certify that as per valuation report, the Fair Value of the Equity Shares of the Target Company has been arrived at ₹ 8.33/-in accordance with SEBI (SAST) Regulations, 2011.*

5. In view of the above parameters considered and presented in the above table, the Offer Price, under Regulation 8(2) of the SEBI (SAST) Regulations, 2011, is the highest of above parameters, i.e., ₹ 8.50/- (Rupees Eight and Fifty Paise Only) per equity share. Accordingly, Offer Price is justified in terms of the SEBI (SAST) Regulations, 2011.
6. Since the date of the Public Announcement and as on the date of this DPS, there have been no corporate actions by the Target Company warranting adjustment of any of the relevant price parameters under Regulation 8(9) of the SEBI (SAST) Regulations, 2011. The Offer Price may be adjusted by the Acquirer, in consultation with the Manager to the Open Offer, in the event of any corporate actions like bonus, rights, split, etc. where the record date for effecting such corporate actions falls within 3 (three) Working Days prior to the commencement of Tendering Period of the Offer and Public Shareholders shall be notified in case of any revision in Offer Price and/or Offer Size.
7. There has been no revision in the Offer Price or to the size of this Offer as on the date of this DPS.
8. As on the date of this DPS, there is no revision in Offer Price or Offer Size. In case of any revision in the Offer Price or Offer Size, the Acquirer shall comply with Regulations 18(4) and 18(5) of the SEBI (SAST) Regulations, 2011 and other applicable provisions of the SEBI (SAST) Regulations, 2011. The Offer Price and/or Offer Size is subject to upward revision, if any, pursuant to the SEBI (SAST) Regulations, 2011 or at the discretion of the Acquirer at any time prior to the commencement of the last 1 (One) Working Day before the commencement of the Tendering Period in accordance with Regulations 18(4) and 18(5) of the SEBI (SAST) Regulations, 2011. In the event of such revision, the Acquirer shall make corresponding increases to the escrow amounts: (i) make a public announcement in the same newspapers in which the DPS is published; and (ii) simultaneously with the issue of such announcement, inform SEBI, BSE and the Target Company at its registered office, of such revisions.
9. In the event of acquisition of the Equity Shares by the Acquirer during the Offer Period, whether by subscription or purchase, at a price higher than the Offer Price, then the Offer Price will be revised upwards to be equal to or more than the highest price paid for such acquisition in terms of Regulation 8(8) of the SEBI (SAST) Regulations, 2011. As per the proviso to Regulation 8(8) of the SEBI (SAST) Regulations, 2011, the Acquirer shall not acquire any Equity Shares after the 3rd (third) Working Day prior to the commencement of the Tendering Period and until the expiry of the Tendering Period.
10. If the Acquirer acquire Equity Shares of the Target Company during the period of 26 (twenty six) weeks after the Tendering Period at a price higher than the Offer Price, then the Acquirer shall pay the difference between the highest acquisition price and the Offer Price to all the Public Shareholders whose Equity Shares have been accepted in the Offer within 60 (sixty) days from the date of such acquisition.

V. FINANCIAL ARRANGEMENTS

1. The total consideration for the Open Offer, assuming full acceptance under the offer, i.e. for the acquisition of 26,98,298* (Twenty-Six Lakh Ninety Eight Thousand Two Hundred and Ninety Eight) fully paid-up Equity Shares, at the Offer Price of ₹8.50/- (Rupees Eight and Fifty Paise Only) per Equity Share is ₹ 2,29,35,533/- (Rupees Two Crore Twenty-Nine Lakh Thirty-Five Thousand Five Hundred Thirty-Three only) (**"Offer Consideration"**).
**As on date, the total issued equity share capital of the Target Company, as reflected on BSE, stands at 2,02,80,000 Equity Shares which includes 99,01,931 partly paid up Equity Shares (which have been fully called up, but not paid-up by the shareholders. Hence these shares do not carry any voting rights)The Board of Directors of the Target Company has approved the forfeiture of 99,01,931 partly paid-up equity shares, in respect of which the call money remained unpaid, pursuant to a duly passed Board Resolution dated January 9, 2026 and has further decided to cancel the said forfeited shares. Accordingly, the Existing Voting Share Capital of the Target Company stands at 1,03,78,069 fully paid-up equity shares , on which basis the Offer Size of 26% has been computed.*
2. In accordance with Regulation 17(1) of the SEBI (SAST) Regulations, 2011, the Acquirer has opened an escrow cash account bearing **Account No: 000405165695 ("Escrow Cash Account")** with ICICI Bank Limited a banking company duly incorporated under the Companies Act, 1956 and registered as a banking company within the meaning of the Banking Regulation Act, 1949 and having its registered office at ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodara, 390 007, Gujarat, India and acting for the purpose of this agreement through its Branch situated at ICICI Bank Limited, Capital Market Division, 163, 5th floor, H. T Parekh Marg, Backbay Reclamation, Churchgate, Mumbai – 400020, Maharashtra and made a cash deposit of ₹ 2,29,35,533/- (Rupees Two Crore Twenty-Nine Lakh Thirty-Five Thousand Five Hundred Thirty-Three only) in the Escrow Cash Account. The amount deposited in the escrow account is in compliance with the requirement of deposit of escrow amount as per Regulation 17 of SEBI (SAST) Regulation, 2011, i.e. 100% of the offer consideration payable to the Public Shareholders under this offer. The cash deposit has been confirmed by the Escrow Agent vide its letter dated February 27, 2026.
3. The Manager to the Open Offer is duly authorized and empowered to realize the value of the Escrow Cash Account in terms of SEBI (SAST) Regulations, 2011.
4. The Acquirer has confirmed that they have adequate financial resources to meet their obligations under the Open Offer and have made firm financial arrangements for financing the acquisition of the Offer Shares, in terms of Regulation 25(1) of the SEBI (SAST) Regulations, 2011. The Net Worth of the Acquirer as on September 30, 2025, has been certified by Satyaprakash Singh (Membership No. 154037), Partner of M/s. Satyaprakash & Co LLP, Chartered Accountants, Firm Registration Number: W100970, having their office at 412–414, Jolly Bhavan-1, Plot No. 10, Vithaldas Thackersay Marg, Churchgate, Mumbai – 400020, Maharashtra, India; Tel. No.: 022-35220433 ; Email id: info@satyaprakashandco.com; vide certificate dated February 24, 2026. .
12. Based on the above, Saffron Capital Advisors Private Limited, Manager to the Open Offer, is satisfied that firm arrangements have been put in place by the Acquirer to fulfill its obligation in relation to this Open Offer in full accordance with the SEBI (SAST) Regulations, 2011.
13. In case of any upward revision in the Offer Price or the size of this Offer, the value in cash of the Escrow amounts shall be computed on the revised consideration calculated at such revised offer price or offer size and any additional amounts required will be funded by the Acquirers, prior to effecting such revision, in terms of Regulation 17(2) of the SEBI (SAST) Regulations, 2011.

VI. STATUTORY AND OTHER APPROVALS

1. As on the date of this DPS, to the best of the knowledge of the Acquirer, there are no statutory or other approvals required to complete the Underlying Transaction and the Open Offer. However, if any statutory or other approvals are required or become applicable prior to completion of the Offer, the Offer would be subject to the receipt of such statutory or other approvals and the Acquirer shall make the necessary applications for such approvals.
2. In terms of Regulation 23 of the SEBI (SAST) Regulations, 2011, in the event that, for reasons outside the reasonable control of the Acquirer, the approvals specified in this DPS as set out in this Part or those which become applicable prior to completion of the Open Offer are not received or refused, then the Acquirer shall have the right to withdraw the Open Offer. In the event of such a withdrawal of the Open Offer, the Acquirer, through the Manager to the Open Offer, shall, within 2 (two) Working Days of such withdrawal, make an announcement of such withdrawal stating the grounds for the withdrawal in accordance with Regulation 23(2) of the SEBI (SAST) Regulations, 2011.
3. Non-resident Indians (**"NRIs"**), erstwhile overseas corporate bodies (**"OCBs"**) and other non-resident holders of the Equity Shares, if any, must obtain all requisite approvals/exemptions required (including without limitation, the approval from the Reserve Bank of India (**"RBI"**), if any, to tender the Equity Shares held by them in this Open Offer and submit such approvals/ exemptions along with the documents required to accept this Open Offer. Further, if the Public Shareholders who are not persons resident in India (including NRIs, OCBs, foreign institutional investors (**"FIIs"**) and foreign portfolio investors (**"FPIs"**) had required any approvals (including from the RBI or any other regulatory authority/ body) at the time of the original investment in respect of the Equity Shares held by them currently, they will be required to submit copies of such previous approvals that they would have obtained for acquiring/holding the Equity Shares, along with the other documents required to be tendered to accept this Open Offer. If the aforementioned documents are not submitted, the Acquirers reserve the right to reject such Equity Shares tendered in this Open Offer.
4. Public Shareholders classified as OCBs, if any, may tender the Equity Shares held by them in the Open Offer pursuant to receipt of approval from the RBI under the Foreign Exchange Management Act, 1999 and the regulations made thereunder. Such OCBs shall approach the RBI independently to seek approval to tender the Equity Shares held by them in the Open Offer.
5. Subject to the receipt of the statutory and other approvals, (if any), the Acquirer shall complete all procedures relating to payment of consideration under this Offer within 10 (ten) working days from the date of closure of the tendering period to those Equity Shareholders whose share certificates and/or other documents are found valid and in order and are accepted for acquisition by the Acquirer.
6. Where any statutory or other approval extends to some but not all of the Public Shareholders, the Acquirer shall have the option to make payment to such Public Shareholders in respect of whom no statutory or other approvals are required in order to complete this Open Offer.
7. In case of delay/non receipt of any statutory approval and other approval referred in , the SEBI may, if satisfied that delayed receipt of the requisite approvals was not due to any willful default or neglect of the Acquirer or the failure of the Acquirer to diligently pursue the application for the approval, grant extension of time for the purpose, subject to the Acquirer agreeing to pay interest to the shareholders as directed by the SEBI, in terms of Regulation 18(11) of the SEBI (SAST) Regulations, 2011. Further, if delay occurs on account of willful default by the Acquirer in obtaining the requisite approvals, Regulation 17(9) of the SEBI (SAST) Regulations, 2011 will also become applicable and the amount lying in the Escrow Account shall become liable for forfeiture.

VII. TENTATIVE SCHEDULE OF ACTIVITY

Activity	(Day and Date)[1]
Date of Public Announcement	Tuesday, February 24, 2026
Date of publication of Detailed Public Statement in the newspapers	Wednesday, March 04, 2026
Last date for filing of the Draft Letter of Offer with SEBI	Wednesday, March 11, 2026
Last date for public announcement of competing offer(s)	Friday, March 27, 2026
Last date for receipt of comments from SEBI on Draft Letter of Offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Open Offer)	Tuesday, April 07, 2026
Identified Date[2]	Thursday, April 09, 2026
Last date by which the Letter of Offer to be dispatched to the Public Shareholders whose name appears on the register of members on the Identified Date	Friday, April 17, 2026
Last date for upward revision of the Offer Price and/or Offer Size	Wednesday, April 22, 2026
Last Date by which the committee of the independent directors of the Target Company is required to publish its recommendation to the Public Shareholders for this Open Offer	Wednesday, April 22, 2026
Date of publication of Open Offer opening Public Announcement in the newspapers in which the DPS has been published	Thursday, April 23, 2026
Date of commencement of the Tendering Period (**"Offer Opening Date"**)	Friday, April 24, 2026
Date of closure of the Tendering Period (**"Offer Closing Date"**)	Friday, May 08, 2026
Last date of communicating the rejection/acceptance and completion of payment of consideration or return of Equity Shares to the Public Shareholders of the Target Company	Friday, May 22, 2026
Last date for publication of post Open Offer public announcement in the newspapers in which the DPS has been published	Monday, June 01, 2026

[1] The above timelines are indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations, 2011) and are subject to receipt of relevant statutory/regulatory approvals and may have to be revised accordingly. To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations, 2011.

[2] The Identified Date is only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer would be sent in accordance with the SEBI (SAST) Regulations, 2011. It is clarified that all the Public Shareholders equity shareholders of the Target Company (registered or unregistered) (except the Acquirers and the Promoters of the Target Company) are eligible to participate in this Offer at any time prior to the closure of the Tendering Period.

VIII. ELIGIBILITY TO PARTICIPATE IN THE OFFER AND PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON-RECEIPT OF LETTER OF OFFER

1. All the Public Shareholders holding Equity Shares, in dematerialized or physical form, are eligible to participate in this Open Offer at any time during the period from Offer Opening Date and Offer Closing Date for this Open Offer (**i.e., the Tendering Period**).
2. As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations, 2015 and SEBI's press release dated December 03, 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialized form with a depository with effect from April 01, 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/ CMD1/CIR/P/2020/144 dated July 31, 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations, 2011. Accordingly, Public Shareholders holding Equity Shares in physical form as well as are eligible to tender their Equity Shares in this Open Offer as per the provisions of the SEBI (SAST) Regulations, 2011. Public Shareholders who wish to offer their physical Equity Shares in the Offer are requested to send their original documents (as will be mentioned in the LoF) to the Registrar to the Offer so as to reach them no later than the Offer Closing Date. It is advisable to first email scanned copies of the original documents (as will be mentioned in the LoF) to the Registrar to the Offer and then send physical copies to the address of the Registrar to the Offer (as will be provided in the LoF). The process for tendering the Offer Shares by the Public Shareholders holding physical Equity Shares will be separately enumerated in the LoF.
3. Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date i.e., (Thursday, April 09, 2026) the date falling on the 10th (tenth) Working Day prior to the commencement of Tendering Period, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Open Offer. Accidental omission to send the Letter of Offer to any person to whom the Open Offer is made or the non-receipt or delayed receipt of the Letter of Offer by any such person will not invalidate the Open Offer in any way.
4. The Public Shareholders may also download the Letter of Offer from the SEBI's website (www.sebi.gov.in) or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity Shares and their folio number, DP identity, client identity, current address and contact details.
5. The Open Offer will be implemented by the Acquirer through stock exchange mechanism made available by BSE in the form of separate window ("Acquisition Window") as provided under the SEBI (SAST) Regulations, 2011 and Chapter 4 of the SEBI Master Circular dated SEBI/HO/CFD/PoD-1/P/CIR/2023/31 dated February 16, 2023 ("SEBI Master Circular").
6. BSE shall be the Designated Stock Exchange for the purpose of tendering Equity Shares in the Open Offer.
7. The Acquirer has appointed Choice Equity Broking Private Limited (**"Buying Broker"**) for the Open Offer through whom the purchases and the settlement of the Equity Shares tendered in the Open Offer during the tendering period shall be made. The contact details of the Buying Broker are as mentioned below:
Name: Choice Equity Broking Private Limited
Address: Sunil Patodia Tower, J B Nagar, Andheri (East), Mumbai-400099, Maharashtra, India
Contact Person: Mr. Jeetender Joshi (Senior Manager) **Telephone No.:** + 91 22-69835291
E-mail ID: jeetender.joshi@choiceindia.com **Website:** www.choiceindia.com
Investor Grievance Email id: ig@choiceindia.com **SEBI Registration No:** INZ000160131
8. Public Shareholders who desire to tender their Equity Shares under the Open Offer would have to intimate their respective stock broker ("Selling Broker") during the normal trading hours of the secondary market during the Tendering Period. The Selling broker can enter orders for dematerialized as well as physical Equity Shares.
9. A separate Acquisition Window will be provided by BSE to facilitate the placing of orders. The Selling Broker would be required to place an order / bid on behalf of the Public Shareholders who wish to tender their Equity Shares in the Open Offer using the Acquisition Window. Before placing the order / bid, the Selling Broker will be required to mark lien on the tendered Equity Shares. Details of such Equity Shares marked as lien in the demat account of the Public Shareholders shall be provided by the depository to the Indian Clearing Corporation Limited ("Clearing Corporation").
10. The cumulative quantity tendered shall be displayed on BSE's website (www.bseindia.com) throughout the trading session at specific intervals by BSE during the Tendering Period.
11. In the event Selling Broker of a Public Shareholder is not registered with BSE, then that shareholder can approach the Buying Broker and tender the shares through the Buying Broker after submitting the details as may be required by the Buying Broker to be in compliance with the SEBI regulations.
12. In the event that the number of Equity Shares validly tendered by the Public Shareholders under this Open Offer is more than Offer Shares, the Acquirer shall accept those Equity Shares validly tendered by such Public Shareholders on a proportionate basis in consultation with the Manager to the Open Offer. The marketable lot in the scrip of Target Company is 1 (One).
13. Upon finalization of the entitlement, only accepted quantity of Equity Shares will be debited from the demat account of the concerned Public Shareholder.
14. The Public Shareholder will have to ensure that they keep their demat account active and unblocked to receive credit in case of return of Equity Shares due to rejection or due to prorated Open Offer.
15. Equity Shares once tendered in the Offer cannot be withdrawn by the Public Shareholders.
16. Equity Shares should not be submitted / tendered to the Manager to the Open Offer, the Acquirers or the Target Company.

IX. THE DETAILED PROCEDURE FOR TENDERING THE EQUITY SHARES IN THIS OPEN OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER, WHICH SHALL ALSO BE MADE AVAILABLE ON THE WEBSITE OF SEBI (www.sebi.gov.in). EQUITY SHARES ONCE TENDERED IN THE OPEN OFFER CANNOT BE WITHDRAWAN BY THE SHAREHOLDERS.

X. OTHER INFORMATION

1. The Acquirer accept full and final responsibility for the information contained in the PA and the DPS and for the obligations of the Acquirer laid down in the SEBI (SAST) Regulations, 2011 in respect of this Open Offer.
2. All the information pertaining to the Target Company and/or the Sellers contained in the PA and this DPS or the Letter of Offer or any other advertisement/publications made in connection with the Open Offer has been compiled from information published or provided by the Target Company or the Sellers, as the case may be; or publicly available sources. The Acquirer and the Manager to the Open Offer have not been independently verified such information and do not accept any responsibility with respect to information provided in the PA and this DPS or the Letter of Offer pertaining to the Target Company and / or the Sellers.
3. In this DPS, all references to "₹" or "Rs." or "Rupees" or "INR" are references to the Indian Rupee(s).
4. In this DPS, any discrepancy in any table between the total and sums of the figures listed is due to rounding off and/or regrouping.
5. Unless otherwise stated, the information set out in this DPS reflects the position as of the date hereof.
6. The PA and this DPS are expected to be available on the website of SEBI at www.sebi.gov.in.
7. Pursuant to Regulation 12 of the SEBI (SAST) Regulations, 2011, the Acquirer have appointed Saffron Capital Advisors Private Limited as the Manager to the Open Offer and Cameo Corporate Services Limited, as Registrar to the Open Offer. Their contact details are as mentioned below:

MANAGER TO THE OPEN OFFER	REGISTRAR TO THE OPEN OFFER
SAFFRON ••••• energising ideas **Saffron Capital Advisors Private Limited** 605, Sixth Floor, Centre Point, J.B. Nagar, Andheri (East), Mumbai – 400059, Maharashtra, India; **Tel No.:** +91-22-49730394; **Email id:** openoffers@saffronadvisor.com; **Website:** www.saffronadvisor.com; **Investor Grievance email id:** investorgrievance@saffronadvisor.com; **SEBI Registration Number:** INM000011211 **Validity:** Permanent **Contact Person:** Pooja Jain/Shivam Sharma	CAMEO **Cameo Corporate Services Limited** Subramanian Building, No. 1, Club House Road, Chennai- 600002, Tamil Nadu, India **Tel:** +91 44 4002 0700 / 2846 0390; **E-mail:** priya@cameoindia.com; **Investor Grievance:** investor@cameoindia.com; **Website:** www.cameoindia.com; **SEBI Registration No.:** INR000003753 **Validity:** Permanent **Contact Person:** K Sreepriya

ISSUED BY MANAGER TO THE OPEN OFFER ON BEHALF OF THE ACQUIRER
ACQUIRER
Sd/-
Name of contact person - Sukumar Anand Shetty
Designation – Managing Director
DIN - 03540525
Aspect Global Ventures Private Limited

Place: Mumbai **Date: March 02, 2026**

Sunjeet Comm

FORM NO. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI of the Act

[Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the **Registrar at Central Registration Centre (CRC) Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050** that **"M/s. FLAKE FOOD AND BEVERAGES,** a partnership firm may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares, in the name of FLAKE FOOD AND BEVERAGES PRIVATE LIMITED.
2. **The Principal Objects of the company are as follows:**
   i. To acquire the business of Partnership firm name FLAKE FOOD AND BEVERAGES having registered office at 837, Sector 38, Gurugram 122001, Haryana and Factory at Sunam Road, Longowal, Sangrur, Punjab 148106
   ii. To carry on the business as manufacturers, procurers, importers, exporters, agents, brokers, suppliers, wholesalers of all types of non-alcoholic beverages, whether rectified or otherwise.
   iii. To carry on the business of manufacturing of mineral water, club soda, non-alcoholic beverages, and to deal in aerated, artificial or mineral water, carbonated drinks, fruit drinks, canned food, packed food, squashes, syrups, soft drinks, milk and milk products and beverages of items made from agriculture-based products.
   iv. To carry on the business as manufacturers, procurers, importers, exporters, agents, brokers, suppliers, wholesalers of all kinds of food products, including but not limited to Snacks (Extruded snacks, chips, wafers, namkeens, roasted nuts, and savory crackers), Ready-to-Eat, pre-cooked meals, instant mixes, dehydrated foods, and heat-and-eat gourmet products, Frozen Foods (Frozen vegetables, fruits, meat products, appetizers, desserts, and dough-based products.
3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the registered office at **837, Sector 38, Gurugram 122001, Haryana.**
4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the **Registrar at Central Registration Centre (CRC) Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code- 122050.** within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office.

for and on behalf of **FLAKE FOOD AND BEVERAGES,**
(Name of Partners)
Sd/-
Date : 03.03.2026
Place : Gurgaon
1. Anirudh Bansal | 2. Rajnish Kumar | 3. Parveen Kumar | 4. Sonu Goyal | 5. Naveen Kumar

NOTICE

For Inviting Expression of Interest for Assignment of Not Readily Realisable Asset ("NRRA") under Insolvency & Bankruptcy Code, 2016 ("Code") read with Regulation 37A of Insolvency & Bankruptcy Board of India (Liquidation Process) Regulations, 2016

In the matter of

M/s Aventura Components Private Limited (in Liquidation)
CIN: - U51505DL1997PTC089785

Notice is hereby given by the undersigned to the public in general that the below mentioned Not Readily Realisable Assets (NRRA) of M/s Aventura Components Private Limited (in Liquidation) ("Corporate Debtor") are being offered to the interested assignees under the provisions of the Insolvency & Bankruptcy Code, 2016 (Code) read with Regulation 37A of Insolvency & Bankruptcy Board of India (Liquidation Process) Regulations, 2016. The assets of the corporate debtor will be assigned or transferred on **"AS IS WHERE IS WHATEVER THERE IS AND WITHOUT RECOURSE BASIS"**

Sharing Mechanism: To be specified in the assignment agreement based on mutually agreed terms.

Assets Details are as under:-

1. All the rights in the application under IA No. 1531 of 2025 pending before the Hon'ble National Company Law Tribunal, New Delhi Bench VI, filed under Regulation 10 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 read with Rule 11 of the NCLT Rules, 2016 arising out of the Liquidation proceedings of M/s Aventura Components Private Limited (Corporate Debtor) for disclaimer of onerous property presently lying at the Import Bond Section, JNPT, Nhava Sheva, Mumbai Port under the custody of the Office of Customs, involving goods imported in the year 2017-2018.
2. The application in IA No. 3593/ND/2022 under Sections 43 read with Sections 45, 50 and 66 of the Insolvency and Bankruptcy Code, 2016 filed by the Resolution Professional before the Hon'ble NCLT, New Delhi against Ex-Management/Suspended Board of the Corporate Debtor for avoidance of preferential, undervalued, fraudulent and extortionate transactions. The said application is presently pending adjudication before the Hon'ble NCLT, New Delhi Bench VI and forms part of the Liquidation Estate of M/s Aventura Components Private Limited (Under Liquidation).

Interested parties may send an email to liquidator at cirp.aventuracomp@gmail.com for further details. Following shall be the timelines:

Date of Publication of Invitation of EOI	04-03-2026
Last Date for Submission of Eligibility Documents	19-03-2026
Date of Declaration of Qualified Participants	21-03-2026
Last Date for Inspection / Due Diligence	28-03-2026
Submission of EMD	03-04-2026
Auction Date	05-04-2026

The Liquidator shall advise further process, terms and conditions etc. on review of offers received in consultation with the stakeholders' consultation committee. The Liquidator reserves right to reject all or any of the offers received.

Anil Kumar Mittal
Liquidator of M/s Aventura Components Private Limited (in Liquidation)
Regn No. IBBI/IPA-003/IP-N00305/2020-2021/13289
Address: - House No. 212/2, Street No. 4, Padam Nagar, Kishan Ganj, Near Hindi Academy Padam Nagar, North, National Capital Territory of Delhi – 110007
Phone: - +91 9810056386
Email ID: - cirp.aventuracomp@gmail.com, fcs.akmittal@gmail.com
Date: 04/03/2026
Place: New Delhi

DEBTS RECOVERY TRIBUNAL-1, CHANDIGARH

SCO No.33-34-35, 1st Floor, Sector 17-A, Chandigarh

TRC No.109/2017

BANK OF BARODA ....Certificate Holder
VERSUS
M/S. L.R. ALLOYS ....Certificate Debtor

(See Section 25 to 29 of the RDDBFI Act, 1993, r/w Rule 53 of the Second Schedule to the Income Tax Act, 1961) Notice of Settling a Sale Proclamation

To
1. M/s. L.R. Alloys Pvt. Ltd., G.T. Road, Sirhind Side, Mandi Gobindgarh.
2. Mr. Pankaj Singhi S/o Shri Narinder Singhi, R/o House No.2442, near Ashoka Girls School, Sirhind
3. Mrs. Madhu Singhi S/o Shri Narinder Singhi, R/o House No.2442, near Ashoka Girls School, Sirhind
4. Mr. Sutikshan Sehgal S/o Shri Vinod Sehgal, House No.363, Street No.2. Bank Colony, Sirhind.
5. Mrs. Priyanka Sahni W/o Shri Vivek Sahni, House No.648/5, Kalal Majra, Ambala City.
6. Mrs. Shivani Sehgal W/o Shri Sutikshan Sehgal, House No.363, Street No.2, Bank Colony, Sirhind.
7. Mrs. Monika Vinayak C/o Rajeev General Store, Main Bazar, Kurali, Punjab.
8. Mr. Vinod Sehgal, House No.363, Street No.2, Bank Colony, Sirhind.
9. MR. Vivek Sahni S/o Shri Krishan Lal Sahni, House No.648/5, Kalal Majri, Ambala City.
10. Mr. Ranjeet Singh S/o Shri Harjeender Singh, Ward No.3, Mandi Gobindgarh.

Whereas, a **Recovery certificate No.109/2017 in 0.A No.423/2012** issued by the Hon'ble Presiding Officer a sum of **Rs.10,04,44,353/-** with simple interest @10.00% p.a. from the date of filing of the OA being 15.05.2013. Whereas, the said amount has not been paid by to you to the CH Bank, despite, service of a demand notice and expiry of a substantial period. You have to meet the requirement of the Law. It has been decided to issue proclamation of sale in respect of the property which is mortgaged. Therefore, this notice to appear on **08.04.2026** before the undersigned to declare any encumbrances on the immovable property and settle terms and conditions for POS.

Specification of Properties:

Vacant Plot Total Land 16 Kanal 12 Marla or 199.2 biswa situated at main service Road (G.T. Road) Sirhind Side near Ambey Majra, Mandi Gobindgarh, Tehsil Amloh, Distt. Fatehgarh Sahib, Punjab. The same was conveyed through following deeds :-(a) Sale deed no. 152 dated 16.04.1985 in favour of M/s L.R. Alloys Pvt. Ltd. having land area 4 Kanal 3 Marla. (b) Sale deed no. 173 dated 18.04.1985 in favour of M/s L.R. Alloys Pvt. Ltd. having land area 4 Kanal 3 Marla. (c) Sale deed no. 168 dated 18.04.1985 in favour of M/s L.R. Alloys Pvt. Ltd. having land area 4 Kanal 3 Marla. (d) Sale deed no. 153 dated 17.04.1985 in favour of M/s L.R. Alloys Pvt. Ltd. having land area 4 Kanal 3 Marla favouring M/S LR Alloys.

Given under my hand and seal of this Tribunal on **27.01.2026** at Chandigarh.

(JASVIR KAUR)
RECOVERY OFFICER-II
DRT-I, CHANDIGARH

"FORM NO. URC-2"

Advertisement giving notice about registration under Part I of Chapter XXI of the Companies Act, 2013

[Pursuant to section 374 (b) of the Companies Act, 2013 and rule 4 (1) of the Companies (Authorized to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of Sub-section (2) of Section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days here of but before the expiry of thirty days herein after to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No 6,7,8, Sector-5, IMT Manesar, Dist Gurgaon, Haryana-122050 that **QMAXX INDUSTRIES,** a Partnership Firm may be registered under Part I of Chapter XXI of the Companies Act 2013, as a **Company Limited by shares.**
2. The principal objects of the company are as follows: -
   - Manufacture of trailers and semi-trailers for transport of goods or passengers, Manufacture of parts and accessories.
   - for machinery/equipment used by construction and miningindustries.
   - Manufacture of bodies, including cabs for motorvehicles
3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the registered office at Village-Sikanderpur, Palwal, Haryana-121102 during business hours between 10:00 AM to 05:00 PM on all working days (except Saturday, Sunday and holidays).
4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6,7,8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050, within twenty one days from the date of publication of this notice, with a copy to the company at its registered office at Village-Sikanderpur, Palwal, Haryana-121102

For QMAXX INDUSTRIES

Sd/- Rajender Dagar, Partner, 83, Village-Sikanderpur Palwal, Haryana-121102

Sd/- Shaily Chauhan, Partner, 304, Tower-27, Sector-76, BPTP Park Floor, Faridabad, Haryana-121004

Dated : 03.03.2026

OFFICE OF THE RECOVERY OFFICER-I/II

DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 1)

2nd Floor, SCO 33-34-35, Sector-17A, Chandigarh

NOTICE FOR SETTLING A SALE PROCLAMATION UNDER RULE 53 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993.

RC/413/2024 **Dated : 19-02-2026**

PUNJAB NATIONAL BANK
Versus
M/S MACHHI RAM KISHAN CHAND SIDANA

To,
(CD-1) M/s Machhi Ram Kishan Chand Sidana, A Partnership Firm, Situated at Mohkam Arian Road, Jalalabad West-152024 through its Partners Sh. Vimal Sidana, Sh. Rajeev Sidana and Sh. Tushar Sidana (Defendant No. 2 to 4 herein) Police Station, City Police Station, Jalalabad West.
(CD-2) Sh. Vimal Kumar Sidana S/o Sh. Machhi Ram Sidana Partner M/s Machhi Ram Kishan Chand Sidana, Situated at Mohkam Arian Road, Jalalabad West-152024.
(CD-3) Sh. Rajeev Kumar S/o Sh. Surinder Kumar Partner M/s Machhi Ram Kishan Chand Sidana, Situated at Mohkam Arian Road, Jalalabad West, -152024.
(CD-4) Sh. Tushar Sidana S/o Sh. Rakesh Kumar Partner M/s Machhi Ram Kishan Chand Sidana, Situated at Mohkam Arian Road, Jalalabad West-152024.
(CD-5) Smt. Rajana Sidana W/o Sh. Vimal Sidana, R/o House No. 40, Ward No. 10, Near Old Grain Market, Jalalabad West-152024.
(CD-6) Sh. Surinder Kumar S/o Sh. Machhi Ram, R/o House No. 47-A, Pushpanjali Enclave, Near DAV School, Pitampura, New Delhi-110034.
(CD-7) Smt. Suman Lata W/o Sh. Surinder Kumar, R/o House No. 47-A, Pushpanjali Enclave, Near DAV School, Pitampura, New Delhi-110034.
(CD-8) Sh. Rakesh Kumar S/o Sh. Machhi Ram, R/o House No. 47-A, Pushpanjali Enclave, Near DAV School, Pitampura, New Delhi-110034.
(CD-9) Smt. Pushpa Rani W/o Sh. Rakesh Kumar, R/o House No. 47-A, Pushpanjali Enclave, Near DAV School, Pitampura, New Delhi-110034.
(CD-10) M/s M R Exports through Prop. Rakesh Kumar, Situated at Mohkam Arian Road, Jalalabad West-152024.
(CD-11) Smt. Kaushalya Wanti W/o Late Sh. Machhi Ram Since Deceased through their Legal Heirs.

Whereas you the was ordered by the Presiding Officer of **DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 1)** who had issued the Recovery Certificate dated **10/05/2024** in **OA/483/2020** to pay to the Applicant Bank(s)/Financial Institution(s) Name of applicant, the sum of **Rs. 27,58,69,265/-** (Rupees Twenty Seven Crores Fifty Eight Lakhs Sixty Nine Thousands Two Hundred Sixty Five Only) along with pendentellite and future interest @ % w.e.f. **20/12/2019** till realization and costs of **Rs. 1,50,005/-** (Rupees One Lakh Fifty Thousands Five Only), and whereas the said has not been paid, the undersigned has ordered the sale of undermentioned immovable / Immoveable property.

2. You are hereby informed that the **19.03.2026 at 10.30 A.M.** has been fixed for drawing up the proclamation of sale and settling the terms thereof. You are requested to bring to the notice of the undersigned any encumbrances, charges, claims or liabilities attached to the said properties or any portion thereof.

SPECIFICATION OF PROPERTY

1. That the bank now intends to proceed against the following securities. The bank has also obtained the valuations reports as per the following details:-

All part and parcel of Property owned by M/s Machhi Ram Kishan Chand Sidana:-

a) Sheller Land and Building situated at Mohkam Arian Road, JBD(W) bearing RTD No. 1845 dated 09.09.1997 having area of 9 Kanal 15 Marla in the name of M/s Machhi Ram Kishan Chand Sidana.
b) Sheller Land and Building, Situated at Mohkam Arian Road, JBD(W) bearing RTD No. 3946 dated 18.12.2001 having area of 8 Kanal & 0 Marla in the name of M/s Machhi Ram Kishan Chand Sidana.
c) Sheller Land and Building Situated at Mohkam Arian Road, JBD(W) bearing RTD No. 5194 dated 31.01.2005 having area of 6 Kanal & 8 Marla in the name of M/s Machhi Ram Kishan Chand Sidana.
d) All parts and parcels of vacant Plot with boundary wall & labour quarter, Situated at Mohkam Arian Road, Jalalabad (W) RTD No. 1198 dated 18.06.2009 having area of 4 Kanal in the name of M/s Machhi Ram Kishan Chand Sidana.
e) All Parts and parcels of vacant Plot with in boundry wall of sheller, Situated at Mohkam Arian Road, JBD(W) bearing RTD No. 5067 Dated 28.01.2008 having area of 5 Kanal & 13 Marlas, Standing in the name of M/s Machhi Ram Kishan Chand Sidana.
f) All parts and parcels of One vacant plot adjoining to sheller situated at Mohkam Arian Road, JBD (W) bearing RTD No. 4159 dated 08.12.2010 having area of 4 Kanal in the name of M/s Machhi Ram Kishan Chand Sidana.

As per valuation report dated 02.08.2025 the MSV is Rs. 5,79,32,000.00, RSV is Rs. 4,92,42,000.00 and Distress Sale Value is Rs. 4,63,46,000/-.

2. All parts and parcels of Commercial land with one shop situated at Opp. M/s Jagdish Rice Mills, Mohkam Arian Road, JBD (W) bearing RTD No. 5778 dated 23.01.2006 having area of 366 Sq. Yards. As per valuation report dated 02.08.2025 the MSV is Rs. 19,00,000.00, RSV is Rs. 16,15,000.00 and Distress Sale Value is Rs. 15,20,000/-.

3. All that part and parcel of land & Building measuring 5 Kanal 4.50 Marla comprised of: -

a) Land & Building Consisting of godown and shop situated at Mohkam Arian Road, Opp. Jagdish Rice Mills bearing RTD No. 4353 dated 21.12.1999 having area of 2 K 12.50 Marla in the name of Sh. Surinder Kumar, Rakesh Kumar & Sh. Vimal Kumar. As per valuation report dated 02.08.2025, the MSV is Rs. 1,29,99,000.00, RSV is Rs. 1,10,49,000.00 and Distress Sale Value is Rs. 1,03,99,000/-.
b) Land & Godown Building with open shed situated at Mohkam Arain Road, bearing RTD No. 2522 Dated 14.08.2012 having area of 1 Kanal & 12 Marla owned by Ranjana Sidana W/o Vimal Sidana and Vimal Sidana S/o Machhi Ram.
c) Land & Godown Building at Mohkam Arain Road bearing RTD No.103 dated 09.04.2008 having area of 1 Kanal Owned by Ranjana Sidana W/o Vimal Kumar. As per valuation report dated 02.08.2025 the MSV is Rs. 72,00,000.00, RSV is Rs. 61,20,000.00 and Distress Sale Value is Rs. 57,60,000/. (Combined valuation of property mentioned above at Sr.No. (b) & (c)).

4. Immovable property consisting of Vacant Land Admeasuring- 16 Kanal 5 Marla, Situated at Mohkam Arian Road, adjoining to MRKC, Backside of Jagdish Rice Mills, Jalalabad West owned by Smt. RANJANA SIDANA W/o Vimal Sidana vide RTD No. 1214 Dated 18.06.2009 (Area 4K-1M), Sh. VIMAL KUMAR S/o Machhi Ram, Sh. RAKESH KUMAR S/o Machhi Ram and Sh. SURINDER KUMAR S/o Machhi Ram vide RTD No. 1208 Dated 18.06.2009 (Area 4K-2M), Smt. PUSHPA RANI W/o Sh. Rakesh Kumar vide RTD No. 1211 Dated 18.06.2009 (Area 4K-1M), Smt. SUMAN LATA W/o Surinder Kumar vide RTD No. 1209 Dated 18.06.2009 (Area 4K-1M). As per valuation report dated 02.08.2025 the MSV is Rs. 1,13,75000.00 RSV is Rs. 96,69,000.00 and Distress Sale Value is Rs. 91,00,000/-.

Given under my hand and the seal of the Tribunal, on this date: **19.02.2026.**

Recovery Officer
DEBTS Recovery Tribunal Chandigarh, DRT-1

NORTHERN RAILWAY

Invitation of Tenders through E-Procurement System

Principal Chief Materials Manager, Northern Railway, New Delhi-110001, for and on behalf of the President of India, invites e-tenders through e-procurement system for supply of the following items:-

S. No.	Tender No.	Brief Description	Qty.	Closing Date
01	07253457	SECONDARY SPRING (OUTER) FOR GENERATOR CAR SIDE 2	263 NOS	23.03.2026
02	07265010	FRONT PART REPLACEMENT KIT FOR RAJDHANI COACHES	117 SET	26.03.2026
03	07265006	FRP MODULAR TOILET	50 SET	26.03.2026
04	07250287	SET OF PRESSURE GAUGES 80X10 (03 NOS.)	299 NOS	01.04.2026
05	07265002	BOGIE FRAME ASSEMBLY FOR AIR SPRING LHB NAC COACHES	17 NOS	07.04.2026
06	09262287	RETROFITTABLE TWO PART SLIDING DOOR ARRANGEMENT	210 SET	13.04.2026

Note:- 1. Vendors may visit the IREPS website i.e. **www.ireps.gov.in** for details.
2. No manual offer will be entertained.

Tender Notice No.: 91/2025-2026 Dated: 03.03.2026 **722/2026**

SERVING CUSTOMERS WITH A SMILE

NOTICE

(Pursuant to Rule 30 of The Companies (Incorporation) Rules, 2014)

BEFORE THE CENTRAL GOVERNMENT, REGIONAL DIRECTOR, NORTHERN REGION
IN THE MATTER OF
The Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(6) (a) of the Companies (Incorporation) Rules, 2014
AND
In the matter of
V ZONE HOSPITALITY PRIVATE LIMITED (CIN: U55101DL2009PTC193257)

having its registered office at Plot No: 128, 02nd Floor, Main Chattarpur Road, Asola Fatehpur Beri, South West Delhi, New Delhi, Delhi – 110 074. .... **Petitioner**

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra Ordinary General Meeting held on 25.02.2026 **TO ENABLE THE COMPANY TO CHANGE ITS REGISTERED OFFICE FROM THE "NATIONAL CAPITAL TERRITORY DELHI" TO "THE STATE OF TELANGANA".**

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region -1, B-2 Wing, 02nd floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi – 110 003, within Fourteen days from the date of publication of this notice with a copy to the applicant Company at its registered office at the address mentioned below:

Registered Office: Plot No: 128, 02nd Floor, Main Chattarpur Road, Asola Fatehpur Beri, South West Delhi, New Delhi, Delhi - 110 074.

For **V ZONE HOSPITALITY PRIVATE LIMITED**
Sd/-
VIRALAM RAJESH VIJAYALAKSHMI
DIRECTOR
DIN: 08503243
Date: 03.03.2026
Place: New Delhi

HERO HOUSING FINANCE LIMITED

Regd. Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057 Phone 011 49267000, Toll Free Number: 1800 212 8800, Email: customer.care@herohfl.com Website: www.herohousingfinance.com | CIN: U65192DL2016PLC30148 Contact Address: - 2nd Floor, A-6, Sector-4, Noida, Gautam Buddha Nagar, Uttar Pradesh-201301.

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the Hero Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Hero Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.

The borrower's attention is invited to provisions of sub- section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets

Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Date of Demand Notice /Amount as per Demand Notice	Date of Possession (Constructive/ Physical)
HHFNOIHOU22000025734	Arun Son of Radha Kishan, Hemlata Pandey	17-Dec-25 Rs. 14,27,626/- as on date 15.12.2025	27-Feb-26 (Symbolic)
Description of Secured Assets/Immovable Properties: Residential Flat No SF-01 Second Floor Front RHS With Roof Plot No A-151 Khasra No 349 Having Area Measuring 568 Sq Ft I.e. 52.76 Sq Meter Situated Rail Vihar Sahkari Aawas Samiti Limited Hasbast Gram Sadulabad Loni Ghaziabad Uttar Pradesh. Boundary of Plot No A-151 **East:** Plot No A-152, **West:** Plot No A-150, **North:** Road 30 Ft Wide, **South:** Plot No A-40			
HHFDELHOU19000001874	Rajesh Kumar, Aarti Wo Rajesh Kumar	19-Dec-2025 Rs.12,00,563/- due as on 15-Dec-2025	02.03.2026 (Symbolic)
Description of Secured Assets/Immovable Properties: Flat No GF-2 (Ground Floor, L.I.G Back Side) Without Roof Rights Constructed On Plot No B 132, Khasra No. 1307 Having Area Measuring 39.71 Sq. Mtrs Hayat Enclave, Village Loni, Pargana And Tehsil Loni, District Ghaziabad-201102, Bounded As: **East:** Other's Property, **West:** 7.5 Mtr Rasta, **North:** Plot No. B-131, **South:** Plot No. B-133			

Date: - 04.03.2026
Place: - Gaziabad
Sd/-
Authorised Officer For Hero Housing Finance Limited

SATIN HOUSING FINANCE LIMITED

Satin Housing Finance Ltd. THE ANSWER IS HOME

Registered Office: 5th Floor, Kundan Bhawan, Azadpur Commerial Complex, Azadpur, New Delhi-110033
Corporate Office: Plot No. 492, Udyog Vihar, Phase-3, Gurugram, Haryana-122016

PUBLIC NOTICE FOR AUCTION CUM SALE

Pursuant to taking possession of the secured assets mentioned hereunder by the Authorized Officer of **SATIN HOUSING FINANCE LIMITED** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 for the Recovery of amount due from borrower/s, offers are invited by the undersigned in sealed covers for purchase of immovable property as described hereunder, which is in the physical possession, will be **sold on 03-04-2026 "AS IS WHERE IS & AS IS WHAT IS"**, particulars of which are given Below: -

Sr. No.	Loan No. & Borrower(s) / Guarantor(s) Name & Address	Demand Notice Date & Amount	Reserve Price & EMD
1	**Loan No.: LAGZB0121-00002669** 1). **SHUBHAM SHUKLA S/o Pashupati Shukla (Borrower)** 2). **AARTI SHUKLA W/o Shubham Shukla (Co-Borrower)** 3). **PUSHUPATI SHUKLA S/o Ramdyan (Co-Borrower)** R/o: H. No. MCF-55, East Chawla Colony, Ballabgarh, Faridabad, Ballabgarh S.O, Faridabad, Haryana – 121004	**16-12-2022 Rs. 15,86,675/- (Rupees Fifteen Lakh Eighty Six Thousand Six Hundred Seventy Five Only) due as on 09-Dec-2022 with further interest & charges from 09-Dec-2022 until payment in full**	**Reserve Price – Rs. 38,30,080/- (Rupees Thirty Eight Lakh Thirty Thousand Eighty Only) EMD – Rs. 3,83,008/- (Rupees Three Lakh Eighty Three Thousand Eight Only)**
	Description Of The Immovable Property:- Plot No. 49, Remaining Western Area measuring 72.00 Sq. Yards (said portion), out of Khasra Mustil No. 31, Killa No. 21/2/2, Mustil No. 33, Killa No. 1/2, 1/4, 1/3, 1/1, situated at Waka Mouza, Ballabhgarh, Tehsil Faridabad		
2.	**Loan No.: LASHD0824-00012091** 1). **RAJ KUMAR S/o Tej Pal Singh (Borrower)** 2). **DHIRAJ KUMAR (Co-Borrower)** 3). **KAMLESH DEVI (Co-Borrower)** R/o: Radha Enclave Govindpuri, Near Theshil, Modi Nagar S.O. Ghaziabad, Uttar Pradesh – 201204	**25-07-2025 Rs. 16,73,265/- (Rupees Sixteen Lakh Seventy Three Thousand Two Hundred Sixty Five Only) due as on 09-06-2025 with further interest & charges from 09-06-2025 until payment in full**	**Reserve Price – Rs. 18,76,000/- (Rupees Eighteen Lakh Seventy Six Thousand Only) EMD – Rs. 1,87,600/- (Rupees One Lakh Eighty Seven Thousand Six Hundred Only)**
	Description Of The Immovable Property:- All the part and parcel of the building area measuring 132 Sq. Yards, situated at Saidpur Hussain Pur Dilna, Pargana Jalalabad, Tehsil Modinagar, Ghaziabad, Uttar Pradesh. Boundaries as under – East: Rasta 8 ft Choudha Bhuja 11.5 Mtr; West: Sampatin Vinod Bhuja 11.5 Mtr; South: Rasta 15 ft Choudha; North: Samrath Gajender Bhuja 11.5 Mtr.		
3.	**Loan No.: LAGZB1221-00003965** 1). **SANJEEV KUMAR SINGH S/o Veer Pal Singh (Borrower)** 2). **RENU SINGH W/o Sanjeev Kumar Singh (Co-Borrower)** 3). **SATISH KUMAR SINGH S/o Veer Pal Singh,** R/o: House No. 98, Gali No. 3, Ghaziabad, Shivpuri Vijay Nagar, City: Vijai Nagar S.O (Ghaziabad), District: Ghaziabad, State: Uttar Pradesh – 201009	**10-04-2025 Rs. 21,84,317/- (Rupees Twenty One Lakh Eighty Four Thousand Three Hundred Seventeen Only) due as on 08-02-2025 with further interest & charges from 08-02-2025 until payment in full**	**Reserve Price – Rs. 29,97,920/- (Rupees Twenty Nine Lakh Ninety Seven Thousand Nine Hundred Twenty Only) EMD – Rs. 2,99,792/- (Rupees Two Lakh Ninety Nine Thousand Seven Hundred Ninety Two Only)**
	Description Of The Immovable Property:- Shop/Unit bearing No. 0-616 (Carpet Area 18.670 Sq. Mtrs. and Total Area 42.470 Sq. Mtrs./457.145 Sq. Ft.) on 6th Floor in Wing-B, in project known as 'GAUR CITY CENTER', Plot No. C1-A/GH-01, Sector-04, Greater Noida (West), District Gautam Budh Nagar, Uttar Pradesh.		

1. Last Date of submission of sealed offers in the prescribed tender forms along with EMD is **31.03.2026** at the Corporate office Address mentioned herein above. Tenders that are not filled up or tenders received beyond last date will be considered as invalid Tender and shall accordingly be rejected. No interest shall be paid on the EMD.
2. Date of opening of the offers for property is **19.03.2026** at the above mentioned **Corporate office address at 11:00AM.** The Tender will be opened in the presence of Authorized Officer.
3. Date of inspection of the immovable property is **19-03-2026 between 11:00AM to 04:00 PM.**
4. Further interest will be charged as applicable, as per the Loan Agreement on the amount outstanding in the notice and incidental Expenses, costs, etc. is due and payable till its realization.
5. The notice is hereby given to the Borrower and Guarantor, to remain present personally at the time of sale and they can bring the Intending buyers/purchases for purchasing the immovable property as described herein above. As per the particulars of Terms and Conditions of Sale.
6. The Borrower(S) Guarantor(s) are hereby given 30 DAYS SALE NOTICE UNDER THE SARFAESI ACT 2002 to pay the sum mentioned As above before the date of Auction failing which the immovable property will be auctioned and balance, if any, will be recovered with interest and costs. If the Borrower pays the amount due to Satin Housing Finance Limited in full before the date of sale, auction Is liable to be stopped.
7. The detail terms and condition of the auction sale are incorporated in the prescribed tender form. Tender forms are available at the Above Corporate office.
8. The immovable property will be sold to the highest tenderer. However, the undersigned reserves the absolute discretion to allow Inter se bidding, if deemed necessary.
9. Company is not responsible for any liabilities upon the property which is not in the Knowledge of the company.

For Further details, contact the Authorised officer **Mr. Amit Tyagi on his mobile no 7042670547, at the abovementioned Corporate office address.**

PLACE: GURUGRAM,
DATE: 03.03.2026
Sd/-, Authorized Officer
SATIN HOUSING FINANCE LIMITED

"Form No. URC-2

Advertisement giving Notice about registration under Part I of Chapter XXI of the Act [Pursuant to Section 374(b) of the Companies Act, 2013 andrule 4(1) of the Companies (Authorised to Register) Rules,2014]

1. **NOTICE** is hereby given that in pursuance of Sub-Section (2) of Section 366 of the Companies Act, 2013, an application is proposed to be made after 15 days hereof but before the expiry of 30 days hereinafter has been made to the Registrar of Companies that an LLP named as **ASSAGAO RESORTS** LLP may be registered under Part I of Chapter XXI of the Companies Act 2013 as a Company limited by shares.
2. The principal objects of the company are as follows:
   1. **To carry on the business as real estate agents, owners, builders, colonisers, developers, promoters, civil contractors of residential, commercial and industrial buildings, colonies and to deal in all kinds of immovable properties whether belonging to the LLP Firm or not.**
   2. **To do all other activities related to the main business of the Company.**
3. A copy of the draft Memorandum and Articles of Association of the proposed Company may be inspected at the office at **D-2 Kalandi colony, South Delhi, India, 110065.**
4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre, Indian Institute of Corporate Affairs (IICA), Plot No. 6,7,8 Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050, within twenty one days from the date of publication of this notice, with a copy to the Company at its registered office.

Dated this 04th day of March, 2026
Name Of Applicants
ASHISH SINGH
ANUPRIYA SINGH

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S LION BUILDCON PRIVATE LIMITED

RELEVANT PARTICULARS

Sl.	Particulars	Details
1.	Name of Corporate Debtor	**M/s Lion Buildcon Private Limited**
2.	Date of incorporation of Corporate Debtor	23/01/2007
3.	Authority under which Corporate Debtor is incorporated/ registered	Registrar of Companies NCT of Delhi & Haryana
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Debtor	U55101DL2007PTC158265
5.	Address of the registered office and Principal Office (if any) of Corporate Debtor	Registered office: - B-132, S.F., Kh No 776/704/508, Gali No – 7 Hardev Puri, Shahdara, Delhi – 110093, India.
6.	Date of closure of Insolvency Resolution Process	28th January, 2026
7.	Liquidation Commencement Date of Corporate Debtor	29th January 2026 (Order passed on 29th January, 2026 by Hon'ble Adjudicating Authority, Delhi, Bench II in IA-31/ND/2025 in (IB)-590/ND/2023 received on 3rd February 2026)
8.	Name and Registration Number of the Insolvency Professional acting as Liquidator	Gaurav Kapoor IBBI/IPA-001/IP-P01283/2018-2019/12002
9.	Address and e-mail of the Liquidator, as Registered with the Board	Address: 12B, Pocket -III, Phase-1, Mayur Vihar, Delhi-110091 E-Mail: gaurav.kapoor@icai.org
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 12B, Pocket -III, Phase-1, Mayur Vihar, Delhi-110091 E-Mail: lionbuildconcirp@rediffmail.com
11.	Last Date for submission of Claims	3rd April 2026

Notice is hereby given that the Hon'ble National Company Law Tribunal, Delhi, Bench II, has ordered the commencement of liquidation of the M/s Lion Buildcon Private Limited on 29th January 2026 (Order received on 3rd February 2026) under section 33 of the Code.

The stakeholders of M/s Lion Buildcon Private Limited are hereby called upon to submit proof of their claims, on or before 3rd April 2026, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Submission of false or misleading proofs of claim shall attract penalties.

Name and signature of liquidator: Gaurav Kapoor
IBBI Reg. No.: IBBI/IPA-001/IP-P01283/2018-2019/12002
AFA Valid Till 30-06-2027
Liquidator in the matter of Lion Buildcon Private Limited
Email Id: gaurav.kapoor@icai.org Mob No.: +919868215520
Date: 04.03.2026
Place: New Delhi

SITAARA HOUSING FINANCE LTD

Sitara A SEWA INITIATIVE

Registered office - 1st Floor, 216/C-12, Old No. C-12, Plot No. 13-B, Guru Nanak Pura, Laxmi Nagar, Delhi - 110092

1. SITAARA HOUSING FINANCE LIMITED Authorized Officer, Mukesh Dhyani, Mobile No. 9873497455, Email ID – eauction@sgrlimited.in
2. Auction Service Provider – C1 India Private Limited, Contact Person – Balaji Mannur, Mobile no. 7977701080

E-AUCTION SALE NOTICE
[See Rule 8(6) & (7) read with Rule 9 (1) Security Interest (Enforcement) Rules, 2002]

Notice is hereby given to the public in general and to the Borrower/s and Guarantor/s in particular by the Authorized Officer of Sitaara Housing Finance Limited (Formerly known as Sewa Grih Rin Limited) that physical possession of the below mentioned properties mortgaged to **Sitaara Housing Finance Limited (Formerly known as Sewa Grih Rin Limited) (Secured Creditor)** have already been taken over under provisions of the **Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002)** and whereas the secured creditor acting through its Authorized Officer in exercise of its rights under **Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002** will put below mentioned properties to E-auction for the recovery of amount due (alongwith further interest, charges, etc) from Borrower, Co-Borrower(s) and Mortgagor(s).

Offers/Bid are invited by the undersigned for purchase of immovable property, as described hereunder, which is in the physical possession, on **'As Is Where Is Basis', 'As Is What Is Basis' and 'Whatever Is There Is Basis', and "Without Recourse Basis"** as such sale is without any kind of warranties and indemnities.

The below mentioned properties will be sold by way of Online E-Auction through website https://www.bankeauctions.com and will be conducted through the SGRL approved online auction service provider **"C1 India Private Limited".**

Inspection Date & Time	03/04/2026 from 11:00 AM to 03:00 PM
Date & Time of e-auction	05/04/2026 at 10:00 AM to 02:00 PM
Last Date of submission of Bid/EMD	04/04/2026 till 6:00PM

S. No.	Borrower(s) / Co-Borrower(s) / Mortgagor (s)	Outstanding Amount (Rs.)	Description of the Immovable property (Secured Assets)	Reserve Price (RP) / Earnest Money Deposit (EMD) (10% of RP)	Minimum Incremental Bid Value
1.	Smt. Kavita Jha Wife of Shri Dilip Jha (Borrower) Shri Dilip Kumar Jha S/o of Shri Ghuran Jha (Co-Borrower)	In Loan Account No. HLP300000218 Rs. 2,29,313.02/- (Two Lakh Twenty Nine Thousand Three Hundred Thirteen Rupees And Two Paisa) as on 30.11.2022	Part of Plot No. D-48, Khasra No. 56, Panchsheel Enclave Colony, Village Brahmpur alias Bhaunpura, Pargana Loni, District Ghaziabad, Uttar Pradesh-201005 Area – 20.90 sq. mtr.	Rs. 8,41,250/- / Rs. 84,125/-	Rs. 10,000/-

Terms and Conditions:

1. To the best of knowledge and information of the Authorized Officer, there is no encumbrance on any property. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of properties put on auction and claims/rights/dues /effecting the property, prior to submitting their bid. The E-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the company. The property is being sold with all the existing and future encumbrances whether known or unknown to the company. The Authorized Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/ rights/ dues/ outstanding statutory dues/ taxes, etc.
2. It shall be the responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting the bid. The inspection of properties put on auction will be permitted to interested bidders at sites as mentioned against each property description.
3. All interested participants of this E-Auction shall need to fill Bids/Tender Forms and submit the same along with EMD of 10% of above Reserve Price on or before the last date. All participants/bidders are required to submit their bids online on the web portal of online auction service provider "C1 India Private Limited" and the highest bidder shall be declared as Successful Bidder in whose favor Sale of aforesaid secured asset would take place. Bids submitted in any other format /incomplete bids are liable to be rejected. For details please contact above persons of M/s C 1 India Private Limited on https://www.bankeauctions.com ; Contact Person Mr. Balaji Mannur, Mobile no. 7977701080 Support no. 07291981124/25/26, Email Id: support@bankeauctions.com; mannur.govindarajan@c1india.com.
4. The online bidder hereby agrees that once he/she has formally registered a qualified Bid before the Authorized Officer, he/she will have to express their interest to participate through the E-auction bidding platform, by submitting this document. It shall be the tenderer's/online bidder's sole responsibility to procure his/her login id and password from auction service provider. Bid Forms shall be accompanied by copies of the following KYC documents viz. (i) PAN Card (ii) Aadhar Card/Passport (iii) Current Address proof (iv) valid e-mail id (v) contact number (mobile/landline) (vi) Board Resolution to participate in the auction (for a company) etc. Scanned copies of the said documents shall be submitted to the e-mail id stated above. For details please contact above persons of M/s C 1 India Private Limited on https://www.bankeauctions.com ; Contact Person Mr. Balaji Mannar, Mobile no. 7977701080, Support no. 07291981124/25/26, Email Id: support@bankeauctions.com, mannur.govindarajan@c1india.com.
5. Earnest Money Deposit (EMD) shall be deposited through RTGS/NEFT/Fund Transfer(receipt of which shall be enclosed with the bid) latest by 05th April 2026 till 6:00PM in the following Account with HDFC Bank Ltd , Account Holder Name – Sewa Grih Rin Limited, Account No. - 57500001848343, IFSC Code: HDFC0000060 or by way of DD/ Pay Order drawn in favour of SEWA GRIH RIN LIMITED & addressed to the Authorised Officer at 1st Floor, 216/C-12, Old No. C-12, Plot No. 13-B, Guru Nanak Pura, Laxmi Nagar, Delhi - 110092.
6. Bid Forms that are not filled up or EMDs received beyond last date will be considered as invalid and shall accordingly be rejected. No interest shall be paid on the EMD. This EMD shall be forfeited to Secured Creditor/SGRL if the successful bidder of this E-Auction, is either, not able to pay 25% of the sale price/bid price (inclusive of EMD) immediately upon acceptance of offer/bids or a day thereafter in terms of Rule 9(3) of SARFAESI Rules, 2002, or wishes to withdraw from Auction post declaration of him as Successful Bidder. The EMDs of unsuccessful bidders shall be returned.
7. The Balance 75% of the sale price/bid price shall have to be paid within 15 (fifteen) days of confirmation of the sale by the Financial Institution/ SITAARA HOUSING FINANCE LIMITED (FORMERLY KNOWN AS SEWA GRIH RIN LIMITED) or such extended period as agreed upon in writing by and solely at the discretion of the Authorized Officer failing which the amounts already paid/deposited by the Purchaser/Bidder shall stand forfeited along with all claims to the property or to any part of the sum for which it may be subsequently sold. Please refer Rule 9(3), 9(4) & 9(5) of SARFAESI Rules 2002 for more details with regards to Time of payment of Sale Price and related timelines.
8. In no eventuality the property would be sold below the Reserve Price. The property shall be sold to highest bidder, subject to acceptance of the bid by the secured creditor.
9. FOR DETAILED TERMS AND CONDITIONS OF THE SALE PLEASE REFER TO OUR WEBSITE www.sgrlimited.in AND https://www.bankeauctions.com BEFORE SUBMITTING BIDS AND PARTICIPATING IN THE E-AUCTION PROCEEDINGS.
10. The Borrowers/Guarantors may treat this as notice u/r 8(6) of Security Interest (Enforcement) Rules, 2002 and are hereby given a last and final opportunity to discharge the liability in full (including additional interest and incidental expenses, costs thereon till date) as stated above within 30 days from the date of this notice failing which the assets will be sold as per terms and conditions mentioned above and in the online portal of the auction service provider.

For further details, contact the Authorized Officer, at the above-mentioned Office address.

Date: 03-03-2026 Place: Delhi
Sd/- Authorized Officer, For Sitaara Housing Finance Limited